

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 360 OF 2003

Date of 13-1-2004 *Decision* —  
13/1/04

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER  
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Sudhir Kumar Sengar,  
S/o Shri D.S. Sengar,  
R/o 313/88,  
Tulsi Nagar,  
Delhi-110035

.....Applicant

(By Advocate : Shri Mukesh Kumar, proxy counsel  
for Shri R.K. Kapoor)

Versus

1. Union of India  
through  
its Secretary,  
Department of Telecommunication,  
Sanchar Bhawan,  
New Delhi.
2. The Chief General Manager,  
Mahanagar Telephone Nigam Limited,  
Khurshid Lal Bhawan,  
Janpath,  
New Delhi.

.....Respondents

(By Advocate : Shri V.K. Rao)

ORDER (ORAL)

SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER:

By this application under section 19 of the Administrative Tribunals Act, 1985, the applicant has claimed relief of quashing of the impugned order dated 20.12.2002 whereby the applicant has been reverted w.e.f. 30.10.2002. This order has been passed by the Area Manager (DG), Mahanagar Telephone Nigam Limited, New Delhi. This Tribunal is not vested with the jurisdiction to decide the service matters of the employees of Mahanagar Telephone Nigam Limited. This has been held by the Delhi High Court in the case of Shri Ram Gopal Verma Vs. UOT & Anr. 2002 (1) SLT 352.

*Utkarsh*

2. In view of lack of jurisdiction, the present OA cannot be decided on merit. Therefore, the same is dismissed for want of jurisdiction. The applicant will be at liberty to approach the competent forum for redressal of his grievances in this regard.

3. This OA is accordingly dismissed.

  
(R.K. UPADHYAYA)  
ADMINISTRATIVE MEMBER

  
(SHANKER RAJU)  
JUDICIAL MEMBER

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